

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 286 of 2019**

**IN THE MATTER OF:**

**Urban Infrastructure Trustees Ltd.**

**.....Appellant**

**Vs.**

**Neelkanth Realty Pvt. Ltd.**

**.....Respondents**

**Present :**

**For Appellant: Mr. Arun Kathpalia Sr. Advocate with Ms. Surekha Raman, Advocates**

**For Respondents: Mr. Darpan Wadhwa, Sr. Advocate with Mr. Kush Chaturvedi, Ms. Smriti Churiwal, Mr. Vishesh Kalra, Ms. Priyashree Sharma, Mr. Jaivir Sidhant, Advocates**

**O R D E R**

**30.08.2019** - The 'Corporate Debtor' is directed to file the additional affidavit and state the name and address of the actual debenture holder if the Appellant is not the actual person.

Post the case for 'orders' on **12<sup>th</sup> September, 2019**.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc